

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL (AT)(INSOLVENCY) NO. 850 OF 2019**

**In the matter of:**

S.P. Coal Resources Pvt Ltd

Appellant

Vs

Indus Fila Ltd Ltd & Ors

Respondent

Mr Goutham Shivshankar, Mr Shantanu Singh, Advocates for appellant.  
Ms Supriya Jain, Mr Tushar Mudgil for Respondent No.4. Mr Yugank Goel,  
Advocate for Respondent No.2.

**ORDER**

**10.01.2020-** Learned counsel for the appellant further seeks one week' time to file rejoinder. Learned counsel for Resolution Professional submits that the application for liquidation is pending before the NCLT, Bangluru Bench which is listed on 16.1.2020 and the decision on the liquidation application will effect bearing on this appeal. In such circumstances it is prayed that this appeal may be adjourned.

2. After considering the submissions, we deem it appropriate to adjourn this appeal. Let the matter be fixed on **6.2.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/bm**